

(b) and (c) Railways have a huge throw forward of ongoing projects. Due to limited availability of resources, Railways have requested State Govts/beneficiaries to come forward for sharing cost of Projects. Four projects are taken up on cost sharing basis with Government of Andhra Pradesh and two projects have been taken up with contribution from Industry.

(d) No time frame has been fixed for completion of these projects.

Safety proposal for railway commuters in Mumbai

1517. SHRI N. K. SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government is considering a safety proposal for local railway commuters in Mumbai;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of total deaths of commuters while travelling in local Mumbai railway in the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) and (b) All possible steps are undertaken on a continual basis to prevent accidents in the Mumbai suburban area and these are closely monitored.

(c) Does not arise.

(d) The number of persons who lost their lives while travelling in local trains in Mumbai suburban area during 2009 to 2011 and the current year from January to June, 2012, is as under:

Year	Loss of lives
2009	636
2010	741
2011	748
January to June, 2012	365

Eviction of small licensees/vendors

1518. SHRI M.P. ACHUTHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the IRCTC in violation of Railway Board's office order No. 2005TC/III600/5 dated the 9th March, 2006 had evicted small licensees/vendors under reserved category without the segregation of all GMU/SMUs;

(b) if so, the details thereof with a list of total number of such license holders under reserved category like women, SC/ST and minority who were evicted and dispossessed during November, 2009;

(c) whether Railways have taken any steps to restore those licensees following the catering policy of 2001; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) No, Sir. There is no such order of aforesaid file number issued by the Railway Board.

(b) Does not arise.

(c) No, Sir. No such Policy exists.

(d) Does not arise.

Security at railway stations

1519. SHRI RANBIR SINGH PARJAPATI:

PROF. ANIL KUMAR SAHANI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether in the aftermath of terrorist attack at Mumbai Chhatrapati Shivaji Terminal (CST) station on 26 November, 2008, it was decided to strengthen security at railway stations to check recurrence of such terrorist attacks;

(b) if so, the details of action taken in this regard;

(c) whether entry and exit points at stations are unmanned and there is no check on ingress and egress of unauthorised vendors etc.; and

(d) whether CAG conducted a sample check of 74 stations to ascertain the measures taken by Railways to strengthen security at railway stations and if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) and (b) Prevention and detection of crime and maintenance of law and order over railways is the statutory responsibility of States.